

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 270 of 2018

IN THE MATTER OF:

Jai Mahal Hotels Pvt. Ltd. ...Appellant

Vs.

Rajkumar Devraj & Ors. ...Respondents

Company Appeal (AT) No. 271 of 2018

IN THE MATTER OF:

Rajkumar Vijit Singh & Anr. ...Appellants

Vs.

Rajkumar Devraj & Ors. ...Respondents

Company Appeal (AT) No. 329 of 2018

IN THE MATTER OF:

Rambagh Palace Hotel Pvt. Ltd. ...Appellant

Vs.

Rajkumar Devraj & Ors. ...Respondents

**Present: For Appellant: - Dr. U.K. Chaudhary and Mr. Sanjiv Sen,
Senior Advocates with Ms. Manisha Chaudhary, Mr.
Dhruv Gupta, Advocates.**

**For Respondents:- Present but not marked
appearance.**

Contd/-.....

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O R D E R

13.03.2020— A typographical error has been brought to our notice by learned counsel for the Appellants in our Judgment dated 12th March, 2020. In the opening paragraph at page 2, the name of the Appellant has been wrongly shown as **“M/s. Jai Mahal Hotels (PRT) Ltd.”**, which should be read as **“M/s. Jai Mahal Hotels (Pvt.) Ltd.”**. Such typographical error made in the fourth line from the bottom and last line of the paragraph be corrected accordingly.

2. Similarly, in paragraph 6 of the Judgment, it has been wrongly typed as **“At the age of 8 years, Late Maharaj Jagat Singh was adopted by the late Maharani Gayatri Devi and Late Maharaja Sawai Man Singh as adopted son”**, it should be read as follows:

“At the age of 8 years, Late Maharaj Jagat Singh was given in adoption by Late Maharani Gayatri Devi and Late Maharaja Sawai Man Singh to Late Maharaj Bahador Singh as adopted son.”

Paragraph 6 of the Judgment be corrected and substituted accordingly. After necessary corrections, certified copies be handed over to the counsel for the parties and also uploaded in the website.

[Justice S.J. Mukhopadhaya]
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

Ar/G